

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

**LIBRARY**

OA. 350/1543/2019

Date of order: 23.12.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Malay Datta, son of late M. Datta,  
worked as Administrative Officer and  
retired from service from National Test  
House and residing at 196/B, D. H,  
Road, Kolkata- 700008.

.....Applicant.

-versus-

1. Union of India, through the Secretary, Ministry of Consumer Affairs, Food & Public Distribution, Deptt. Of Consumer Affairs, 12/2 Jumnagar House, Sahajahan Road, New Delhi- 11 0011.
2. The Director General, National Test House, Ministry of Consumer Affairs, Food & Public Distribution, Block- CP, Sector-V, Kolkata- 700095.
3. The Director, National Test House, Ministry of Consumer Affairs, Food & Public Distribution, Block- CP, Sector- v, Kolkata- 700095.
4. The Administrative Grade II Officer, National Test House Ministry of Consumer Affairs, Food & Public Distribution, Block- CP, Sector- V, Kolkata- 700095.

.....Respondents.



For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Ms. D. Nag, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This OA has been filed to seek the following reliefs:

*"8(i) To issue direction upon the respondent authorities to consider the representation dated 11.09.2019 for retirement benefit forthwith;*

*(b) To issue further direction upon the respondent authorities to give retirement benefit, settlement dues and other service benefit where the applicant's vigilance clearance certificate has been issued by the authority concerned in favour of the applicant's letter, dated 06.04.2018 and according to that the applicant is entitled for the benefit of the retiral value may be given forthwith;*

*(c) To issue further direction upon the respondent authorities to give retirement benefit along with interest forthwith;*

*(d) Any other order or further order or orders as your Lordships may deem fit and proper under the circumstances of the case;*

*(e) To produce connected departmental record at the time of hearing."*

3. Since the applicant has preferred a representation on 11.09.2019 seeking the same benefits as in the OA, which representation is yet to be disposed of, and since no fruitful purpose would be served by calling for a reply in this matter unless the representation is decided by the respondent authorities, we propose to dispose of the OA at the admission stage itself.

4. Accordingly, we direct the concerned respondent no. 2 or any other competent authority to consider the grievance of the applicant, as highlighted in his representation dated 11.09.2019



giving him the admissible retiral benefits, in accordance with law issuing an appropriate reasoned and speaking order, within a period of one month from the date of receipt of copy of this order.

5. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration.

6. The present OA accordingly stands disposed of. No costs.

7. Liberty is given to the applicant to agitate afresh, if further aggrieved.

*(Dr. Nandita Chatterjee)*  
Member (A)

*(Bidisha Banerjee)*  
Member (J)

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